

## Government of Karnataka

**Sub:** Authorisation of Station House Officer of the concerned Police Station (not below the rank of Sub Inspector), as authorised officer to file complaints in respective Jurisdictional Courts in respect of the offences under the Disaster Management Act, 2005.

**Read:** 1) Home Secretary, Government of India, Ministry of Home Affairs D.O. Letter No.40-3/2020-DM-I (A), dated 02.04.2020.

2) Director General & Inspector General of Police, Bengaluru, Letter No. Ka & Su /Mishra/Covid-19/1/2019-20, dated 04.04.2020

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### Preamble:

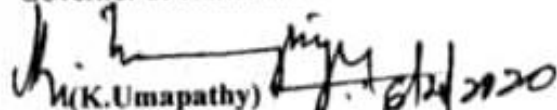
According to the instructions read at (1) above, any person violating the containment measures of COVID-19 issued by MHA will be liable to be proceeded against as per the provisions of the Disaster Management Act, 2005. Accordingly, read at (2) above, DG&IGP has requested to authorise Station House Officers not below the rank of Sub Inspector of the concerned Police Station to file complaints in respective Jurisdictional Courts in respect of the offences under the Disaster Management Act, 2005. Hence, the following order:

### Government Order No.RD 191 TNR 2020, Bengaluru, dated 06.04.2020

In exercise of powers conferred under clause (a) of Section 60 of the Disaster Management Act, 2005 (Central Act No.53 of 2005), the Government of Karnataka hereby authorises Station House Officer of the concerned Police Station (not below the rank of Sub Inspector), as the Authorized Officer to file complaints with respect to Section 51, 52, 53, 54, 57 and 58 of the Disaster Management Act, 2005 in respective Jurisdiction Courts until further orders.


The Heads of Departments should bring the contents of this order to the notice of all the concerned immediately for necessary action.

By order and in the name of the  
Governor of Karnataka

  
(K.Umashankar)

Joint Secretary to Government  
Revenue Department

(Disaster Management and Stamps & Registration)

  
6/4/2020

### To

The Compiler, Karnataka State Gazette for publication in the next issue of Gazette and to supply 50 copies to Department of Revenue (Disaster Management).

### Copy to:

- 1) The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru
- 2) The Additional Chief Secretary to Government, Home Department, Vidhana Soudha, Bengaluru
- 3) The Director General & Inspector General of Police, Bengaluru,
- 4) The Additional Chief Secretaries/Principal Secretaries/Secretaries to Government
- 5) PS to Additional Chief Secretary to Hon'ble Chief Minister
- 6) PS to Hon'ble Revenue Minister, Vidhana Soudha, Bengaluru
- 7) PS to Hon'ble Home Minister, Vidhana Soudha, Bengaluru